

ITEM NO.16

COURT NO.4

SECTION XI-A

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s).10316/2022

(Arising out of impugned final judgment and order dated 07-03-2022 in WP(C) No. 23272/2021 passed by the High Court of Kerala at Ernakulam)

STATE OF KERALA &amp; ORS.

Petitioner(s)

VERSUS

ALPHONS SEBASTIAN &amp; ANR.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.81748/2022-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

WITH

SLP(C) No. 10333-10334/2022 (XI-A)

(FOR ADMISSION and I.R. and IA No.82111/2022-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

Date : 12-07-2022 This petition was called on for hearing today.

CORAM :

HON'BLE DR. JUSTICE D.Y. CHANDRACHUD

HON'BLE MR. JUSTICE A.S. BOPANNA

For Petitioner(s) Mr. C. K. Sasi, AOR  
Mr. Abdulla Naseeh V T, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following  
O R D E R

- 1 Issue notice.
- 2 Counter affidavit shall be filed within a period of four weeks from the date of service. Rejoinder, if any, be filed within a period of two weeks thereafter.
- 3 Pending further orders, there shall be a stay of the operation of the impugned judgment and order of the High Court of Kerala.

4 Tag with SLP(C) No 15232-15257 of 2019.

**(SANJAY KUMAR-I)**  
**DEPUTY REGISTRAR**

**(SAROJ KUMARI GAUR)**  
**COURT MASTER**